CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.300/MP/2023

Subject : Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 seeking directions to supply of power to a third party due to delay in operationalisation of LTA.

Petitioner : JSW Renew Energy Two Limited (JRETL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **23.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Aditya K Singh, Advocate, JRETL
Shri Mridul Gupta, Advocate, JRETL
Shri Shubham Arya, Advocate, RUVITL
Ms. Pallavi Saigal, Advocate, RUVITL
Ms. Aakanksha Bhola, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for Respondent No.1/SECI requested an adjournment due to the unavailability of the arguing counsel. The learned counsel for the Petitioner did not oppose the said request. Accordingly, the matter was adjourned. As the Petitioner was yet to file its rejoinder(s), the Commission also granted the Petitioner an additional three weeks to file its rejoinder(s), if any.

2. The Petition will be listed for hearing on **13.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)